

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.04.2024 AT 01:30 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/33/7/AMR/2019	Under Liquidation	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation)
	IA(IBC)/16/2024	U/s 60 (5) of IBC, 2016 R/w Regulation 15 (1) (b) of IBBI (Liquidation Process) Reg's, 2016 and Rule 11 of NCLT Rules, 2016	Dr.G.V.Narasimha Rao, Liquidator of Transstroy(India)Limited

**ORDER**

**IA (IBC)/16/2024:**

**Present:** Mr. Titiksha Jain, Ld. PCS for the Applicant.

Physical copy of the IA is not filed. For filing physical copy of the IA, list the matter on 02.05.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**